

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO.933/2016
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2017

NAME OF THE COMPANY : Panshil Electro Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391&394

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
①	P.NAGESH	}	ADVOCATES FOR PETITIONER	
②	DHRUV GUPTA			
③	SANSKAR AGGARWAL			
④	Chetana Kandpal	Company Prosecutor	For O.L, Delhi	Chetana
5.	C.BALDANI	Company Prosecutor	For R.D (NR)	(30)

ORDER

Learned counsel for the Petitioner requests for one week time to file additional affidavit with regard to the liability of Income Tax Department. Let the affidavit be filed within one week with a copy in advance to the learned counsel of the Company Prosecutor.

List the matter on 10th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(R.VARADHARAJAN)
MEMBER(JUDICIAL)